CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH MUMBAI

ORIGINAL APPLICATION NO:31/96

DATE OF DECISION: 01.03.2001.

Shri Pushpraj K. Andy

Shri G.S.Walia

Advocate for Applicant.

Versus

Union of India and others.

Shri R.K.Shetty

Advocate for Respondents

CORAM

Hon'ble Shri Justice Ashok C.Agarwal, Chairman. Hon'ble Ms. Shanta Shastry, Member (A)

- (1) To be referred to the Reporter or not?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?
- (3) Library.

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(Ms. Shanta Shastry)
Member(A)

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CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO: 31/96

THURSDAY the 1st day of MARCH 2001

CORAM: Hon'ble Shri Justice Ashok C.Agarwal, Chairman

Hon'ble Ms. Shanta Shastry, Member (A)

Pushpraj K. Andy Formerly working as Fitter Grade B Ammunition Factory Kirkee, Pune.

... Applicant.

By Advocate Shri G.S. Walia.

V/s

- 1. Union of India through
 The General Manager,
 Ammunition Factory
 Kirkee, Pune.
- 2. Chief Executive Officer Ordnance Factory Board, Ministry of Defence 10-A Auckland Road, Calcutta.

ORDER (ORAL)

{Per Ms. Shanta Shastry, Member (A)}

The case of the applicant is that he was acquitted by criminal Court on charges of committing theft. In respect of that a departmental enquiry was proceeded with and finally the applicant was dismissed.

2. The brief facts of the case are:

The applicant was issued a charge sheet on 1.6.1983 (pages 23 to 24 of the OA). The articles of charages are that the said P.K. Andy while functioning as Fitter 'B' grade

in R section of Ammunition Factory Kirkee Shri P.K. Andy was arrestsed by CID on 22.10.1982 at about 17.42 hours near Kirkee Bazaar while he was in unauthorised possession of 5 live cartridges of 7.62 mm. He had stolen those cartridges from L1 section of Ammunition Factory Kirkee and had sold them to outsider for Rs. 100 on 21.10.1982. This fact has been confessed during the enquiry conducted by D.G.M. andbeforeCID Police Inspector Hundekari and other police personnel. Accordingly a charge sheet was issued to the applicant on 1.6.1983. After the charage sheet was issued there was also criminal case filed against the applicant bearing No. 670/82 on the same charge. The applicant was acquitted in that case on 16.10.1985. By then the departmental enquiry had not been completed. The applicant informed the concerned authorities that hehad been acquitted; therefore the enquiry should not be proceeded with. However the respondents proceeded with the enquiry and after following the due procedure the disciplinary authority based on the enquiry report imposed the penalty of dismissal on the applicant on 20.12.1985 (page 41). applicant preferred an appeal against the same, which was decided on 27.8.1990 (page 80). He further went in for review appeal, which was alsodismissed, on 30.3.1992. Butthe applicant has filed this OA on 28.11.1995 with a prayer to set aside the

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20.12.1985, 3.9.1990. 29.4.1992 impugned orders dated 3.11.1995 and to declare the applicant has been on continuous service and as being entitled to all consequential benefits there The applicant has also filed MP 16/96 for condonation of of. The applicant has explained in detail as to enquiry had completely shattered him mentially andhe was not in a sound frame of mind to immediately approach the Tribunal.

- 3. The applicant has also represented on 12.8.1995 much later the same was rejected on 3.11.19lpha5.
- The learned counsel for the applicant strongly once the criminal court had acquitted the applicant there was no reason to conduct the enquiry any further. He has relied judgement of the Hon'ble Supreme Court in the case of Captain Paul Antony and another V/s Bharat Gold Mines decided on In this case the 30.3.1999 reported in 1999 SCC (L&S) 810. SupremeCourt while observing that there isno objection simultaneously conducting departmental enquiry and criminal proceedings as the scope of these two proceedings is different be continued independently, in the case under can consideration keeping in view that both the proceedings charges, same witnesses, the court on the same set of having already acquitted by rejecting the prosecution case the charges recorded against the applicant in exparate disciplinary enquiry could not be sustained. The counsel

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maintains that the present OA has identical facts and therefore based on this judgement the departmental enquiry against applicant should be set aside and he should be reinstated.

5. respondents are maintaining that there is nothing wrong in proceeding with the departmental enquiry and it has been established that the applicant was guilty ofthe charge of theft. The learned counsel for the respondents has submitted the enquiry report and the assessment of evidence by the enquiry officer. Two witnesses were examined in this enquiry which was an exparte enquiry and it has been proved beyond doubt that the applicant was in possession of 5 live cartridges and he also showed that where he had lifted them from. The learned counsel for the respondents has also placated reliance on the judgement of the Supreme Court in the matter of State of Bihar and others reported in 1998 SCC (L&S) 148. It was held in this case that acquittal from criminal case does not warrant setting aside order termination of service on the same charge. Further the counsel pointed out that even in the case of Paul Anthony (Supra) on which strong reliance has placed by the leadrned counsel applicant it has been observed that in para 32 its been observed that in a peruliar circumstances of the case having regard to the facts the Supreme Court had directed no fresh departmental enquiry to be instituted against appellant on the same set of facts. It shows therefore that the Hon'ble Supreme

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Court had not insisted on departmental enquiry to be initiated considering peculiar circumstances of that particular case though law does not prevent simultaneously conducted the criminal case as well as departmental enquiry.

We have heard carefully and considered the pleadings forth by the counsel for the applicant as well as respondents. are inclinded to condone the delay in view of the reasons In our considered view the given in the MP. departmental enquiry and the criminal case are on a slightly different footing and there is nothing wrong in proceeding with the departmental enquiry even after being acquitted in criminal In this particular case there is also slight difference in the facts. The witnesses who were examined in the criminal case different than the witnesses who were examined in the departmental enquiry though the enquiry was exparte. that the applicant had taken several adjournments and he chose not to be present at the relevant time. He is himself blamed for not cooperating in the proceedings by remaining away from the same. It has been clearly established on evidence that the applicant has been found to be acquitted of the not a case of no evidence though the learned is charges. counsel for the applicant harps on the fact that applicant was acquitted by the criminal court on merits even though in the

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departmental enquiry the applicant was found guilty. We are therefore unable to accept contention of the applicant that the departmental enquiry should not be proceeded with after the applicant has been acquitted by criminal court on merits. Therefore we donot consider it necessary to set aside the impugned order of dismissal. The OA is dismissed. No Costs.

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(Ms. Shanta Shastry)
 Member(A)

Ashok C Agarwal)

Chairman

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